The Kerala Public Service Commission (Additional Functions as respects the services under the Waqf Board) Repealing Act, 2022

Act No. 15 of 2023

Keywords:

An Act to repeal the Kerala Public Service Commission (Additional Functions as respects the services under the Waqf Board) Act, 2021

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

©
കേരള സർക്കാർ
Government of Kerala
2023

Regn.No. KERBIL/2012/45073
dated 05-09-2012 with RNI
Reg No.KL/TV(N)/634/2021-2023

കേരള ഗസറ്റ്
KERALA GAZETTE
അസാധാരണം
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 12 Vol. XII	തിരുവനന്തപുരം, ബുധൻ Thiruvananthapuram, Wednesday	2023 മാർച്ച് 22 22nd March 2023 1198 മീനം 8 8th Meenam 1198 1945 ചൈത്രം 1 1st Chaithra 1945	നമ്പർ No.	1077

കേരള സർക്കാർ

നിയമ (നിയമനിർമ്മാണ-ബി) വകുപ്പ്

വിജ്ഞാപനം

നമ്പർ 41/ലെഗ്.ബി2/2022/നിയമം.

തിരുവനന്തപുരം, 2023 മാർച്ച് 21
1198 മീനം 7
1944 ഫാൽഗുനം 30.

കേരള സംസ്ഥാന നിയമസഭയുടെ താഴെപ്പറയുന്ന ആക്റ്റ് പൊതുജനങ്ങളുടെ അറിവിലേക്കായി ഇതിനാൽ പ്രസിദ്ധപ്പെടുത്തുന്നു. നിയമസഭ പാസ്സാക്കിയ പ്രകാരമുള്ള ബില്ലിന് 2023 മാർച്ച് 20-ാം തീയതി ഗവർണ്ണറുടെ അനുമതി ലഭിച്ചു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,

വി. ഹരി നായർ,
നിയമ സെക്രട്ടറി.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

2023-ലെ 15-ാം ആക്റ്റ്

2022-ലെ കേരള പബ്ലിക് സർവ്വീസ് കമ്മീഷൻ (വഖഫ് ബോർഡിന്റെ കീഴിലുള്ള സർവ്വീസുകളെ സംബന്ധിച്ച കൂടുതൽ ചുമതലകൾ) റദ്ദാക്കൽ ആക്റ്റ്

2021-ലെ കേരള പബ്ലിക് സർവ്വീസ് കമ്മീഷൻ (വഖഫ് ബോർഡിന്റെ കീഴിലുള്ള സർവ്വീസുകളെ സംബന്ധിച്ച കൂടുതൽ ചുമതലകൾ) ആക്റ്റ് റദ്ദാക്കുന്നതിനുള്ള

ഒരു

ആക്റ്റ്

പീഠിക.—2021-ലെ കേരള പബ്ലിക് സർവ്വീസ് കമ്മീഷൻ (വഖഫ് ബോർഡിന്റെ കീഴിലുള്ള സർവ്വീസുകളെ സംബന്ധിച്ച കൂടുതൽ ചുമതലകൾ) ആക്റ്റ് (2021 ലെ 15-ാം ആക്റ്റ്) റദ്ദാക്കേണ്ടത് യുക്തമായിരിക്കുകയാൽ;

ഭാരത റിപ്പബ്ലിക്കിന്റെ എഴുപത്തിമൂന്നാം സംവത്സരത്തിൽ താഴെപ്പറയും പ്രകാരം നിയമമുണ്ടാക്കുന്നു:—

1. ചുരുക്കപ്പേരും പ്രാരംഭവും.—(1) ഈ ആക്റ്റിന് 2022-ലെ കേരള പബ്ലിക് സർവ്വീസ് കമ്മീഷൻ (വഖഫ് ബോർഡിന്റെ കീഴിലുള്ള സർവ്വീസുകളെ സംബന്ധിച്ച കൂടുതൽ ചുമതലകൾ) റദ്ദാക്കൽ ആക്റ്റ് എന്ന് പേര് പറയാം.

(2) ഇത് ഉടൻ പ്രാബല്യത്തിൽ വരുന്നതാണ്.

2. 2021-ലെ 15-ാം ആക്റ്റിന്റെ റദ്ദാക്കൽ.—(1) 2021-ലെ കേരള പബ്ലിക് സർവ്വീസ് കമ്മീഷൻ (വഖഫ് ബോർഡിന്റെ കീഴിലുള്ള സർവ്വീസുകളെ സംബന്ധിച്ച കൂടുതൽ ചുമതലകൾ) ആക്റ്റ് (2021-ലെ 15-ാം ആക്റ്റ്) (ഇതിനുശേഷം റദ്ദാക്കപ്പെട്ട ആക്റ്റ് എന്നാണ് പരാമർശിക്കപ്പെടുക) ഇതിനാൽ റദ്ദാക്കിയിരിക്കുന്നു.

3. ഒഴിവാക്കൽ.—അങ്ങനെ റദ്ദാക്കിയിരുന്നാൽ തന്നെയും അപ്രകാരമുള്ള റദ്ദാക്കൽ 2021-ലെ കേരള പബ്ലിക് സർവ്വീസ് കമ്മീഷൻ (വഖഫ് ബോർഡിന്റെ കീഴിലുള്ള സർവ്വീസുകളെ സംബന്ധിച്ച കൂടുതൽ ചുമതലകൾ) ആക്റ്റ് (2021-ലെ 15-ാം ആക്റ്റ്) പ്രാബല്യത്തിൽ വന്ന തീയതി മുതൽ പ്രസ്തുത ആക്റ്റ് റദ്ദാക്കിയ തീയതി വരെ റദ്ദാക്കപ്പെട്ട ആക്റ്റ് പ്രകാരം ചെയ്തതോ നേരിട്ടതോ ആയ ഏതിന്റെയെങ്കിലും സാധുതയെയോ സാധുതയില്ലായ്മയെയോ പ്രഭാവത്തെയോ അനന്തര ഫലത്തെയോ അല്ലെങ്കിൽ ഇതിനകം ആർജ്ജിച്ചിട്ടുള്ളതോ പ്രാപ്തമായതോ നേരിട്ടതോ ആയ ഏതെങ്കിലും അവകാശത്തെയോ ഉടമസ്ഥാവകാശത്തെയോ കർത്തവ്യത്തെയോ ബാധ്യതയെയോ ബാധിക്കുന്നതല്ലാത്തതാണ്.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

GOVERNMENT OF KERALA

Law (Legislation-B) Department

NOTIFICATION

No. 41/Leg.B2/2022/Law.

Dated, Thiruvananthapuram, 21st March, 2023
7th Meenam, 1198
30th Phalguna, 1944.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala Public Service Commission (Additional Functions as respects the services under the Waqf Board) Repealing Act, 2022 (15 of 2023).

By order of the Governor,

V. HARI NAIR,
Law Secretary.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

[Translation in English of the "2022-ലെ കേരള പബ്ലിക് സർവ്വീസ് കമ്മീഷൻ (വഖഫ് ബോർഡിന്റെ കീഴിലുള്ള സർവ്വീസുകളെ സംബന്ധിച്ച കൂടുതൽ ചുമതലകൾ) റദ്ദാക്കൽ ആക്റ്റ്" published under the authority of the Governor.]

ACT 15 OF 2023

THE KERALA PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS AS RESPECTS THE SERVICES UNDER THE WAQF BOARD) REPEALING ACT, 2022

An Act to repeal the Kerala Public Service Commission (Additional Functions as respects the services under the Waqf Board) Act, 2021.

Preamble.—WHEREAS, it is expedient to repeal the Kerala Public Service Commission (Additional Functions as respects the services under the Waqf Board) Act, 2021 (Act 15 of 2021);

BE it enacted in the Seventy-third Year of the Republic of India as follows:—

1. *Short title and commencement*.—(1) This Act may be called the Kerala Public Service Commission (Additional Functions as respects the services under the Waqf Board) Repealing Act, 2022.

(2) It shall come into force at once.

2. *Repeal of the Act 15 of 2021*.—(1) The Kerala Public Service Commission (Additional Functions as respects the services under the Waqf Board) Act, 2021 (Act 15 of 2021) (hereinafter referred to as the repealed Act) is hereby repealed.

3. *Saving*.—Notwithstanding such repeal, such repeal shall not affect the validity, invalidity, effect or consequence of anything done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred under the repealed Act, from the date of commencement of the Kerala Public Service Commission (Additional Functions as respects the services under the Waqf Board) Act, 2021 (Act 15 of 2021) to the date of commencement of the repealed Act.

PUBLISHED BY THE SUPERINTENDENT OF GOVERNMENT PRESSES
AT THE GOVERNMENT CENTRAL PRESS, THIRUVANANTHAPURAM, 2023

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/